



The Assam Tribal Development Authority (Amendment) Act, 2005

Act 22 of 2005

Keyword(s):

Tribal Development, Reserved Seat

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

ASSAM ACT NO. XXII OF 2005

(Received the assent of the Governor on 8th May, 2005)

THE ASSAM TRIBAL DEVELOPMENT AUTHORITY
(AMENDMENT) ACT 2005

AN
ACT

further to amend the Assam Tribal Development Authority Act, 1983.

Whereas it is expedient further to Assam Act XI amend the Assam Tribal Development Authority Act, 1983 hereinafter referred to as the principal Act, in the manner hereinafter appearing; It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows:-

Short title
extent and
commencement

- 1 (1) This Act may be called the Assam Tribal Development Authority (Amendment) Act, 2005.
(2) It shall have the like extent as the principal Act.
(3) It shall come into force at once.

Amendment of
the preamble

- 2 In the principal Act, in the Preamble, in between the words "Plains Tribal Areas" and "of the state", the words "out side the Bodoland Territorial Area District and other Autonomous Council Areas" shall be inserted.

Amendment of
section 4

- 3 In the principal Act, in section 4, -
(i) for the existing clause (d), the following shall be substituted, namely:-
"(d) 2 (Two) President of Zilla Parishad elected against the reserved seat for Tribal; (2) (Two) Social Worker of the Tribal community to be nominated by the Government out of which one should be woman."

M. K. DEKA,

Commissioner & Secy. to the Govt. of Assam,
Legislative Department, Dispur.